

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:67  
ANSWERED ON:19.03.2012  
CHILD LABOUR IN HAZARDOUS OCCUPATION  
Gavit Shri Manikrao Hodlya;Singh Shri Sushil Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of occupation including processes notified as hazardous for child labour;
- (b) whether a number of children are being employed in such occupation in various parts of the country including industries in Delhi;
- (c) if so, the number of child labourers employed including those killed in such hazardous occupation during the last three years and the current year, State-wise and year-wise;
- (d) the action taken against employers employing child labour during the said period; and
- (e) the details of the schemes/programmes undertaken for the rehabilitation of child labourers and the effective steps taken for ban of child labour?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 67 FOR ANSWER ON 19.3.2012 REGARDING CHILD LABOUR IN HAZARDOUS OCCUPATION BY SHRI SUSHIL KUMAR SINGH AND SHRI MANIKRAO H. GAVIT.

(a) The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The list of such specified Occupations & Processes is at Annexure-I

(b)&(c) Whenever any incident of Child Labour employed in any part of the country in prohibited occupation comes to the notice of the Govt., suitable legislative & rehabilitation measures are taken. The number of children who were found working in prohibited occupations/ processes and then rescued/withdrawn and rehabilitated through NCLP Scheme State wise Year wise during last 3 years and current year is as per Annexure-II. As per information available from States/UTs no child labour has been reported killed in hazardous occupation during last 3 years and current year.

(d) The details of action taken during 2008-2011 is at Annexure-III.

(e) The Government is implementing National Child Labour Project (NCLP) Scheme in 266 districts of the country for rehabilitation of children withdrawn from work. Under the Project, children withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming them into formal education system. Further, under the Grant in Aid (GIA) Scheme funds to the extent of 75% of the project cost are released directly to NGOs for elimination of the child labour in the districts which are not covered under the National Child Labour Project. Under the Child Labour Policy, Govt. of India follows a multi- pronged approach with the following three major elements:-

- (i) Legal action plan.
- (ii) Focus on general development programmes for the benefit of the families of Child Labour; and
- (iii) Project-based action in areas of high concentration of Child labour.

The above measures have yielded positive results in process of eradication of child labour.